

### Amount Sanctioned to West Bengal for Flood Relief

5438. DR. RANEN SEN: Will the Minister of FINANCE be pleased to state:

(a) the total amount granted by the Centre during the last three years as flood relief to West Bengal; and

(b) the total amount demanded by the West Bengal Government?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) and (b). The amounts demanded by the State Government and the amounts released yearwise since 1969-70 to 1971-72 are as follows:—

(Rs. in crores)

	Amount demanded	Assistance released
1969-70	10.33	5.75
1970-71	66.00	18.91
1971-72	74.95	17.50
Total	151.28	42.16

### Sale of controlled cloth in rural areas through Co-operatives

5439. SHRI PRABHUDAS PATEL:  
SHRI V. MAYAVAN:

Will the Minister of FOREIGN TRADE be pleased to state whether Government are considering a proposal to sell cloth at controlled rates in rural areas through Co-operatives, if so, the gist thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE): Under the new scheme for distribution of controlled cloth, which came into force with effect from 1-11-1972, the sale of the entire production of controlled cloth is undertaken through:

(1) Mills' own retail shops.

(2) Super bazars in the co-operative sector.

(3) National Co-operative Consumers' Federation and the chain of co-operative institutions affiliated to them.

(4) Fair price shops run under the aegis of the State Government.

(5) Any other agency in the co-operative sector specified by the State Government concerned.

It is for the State Governments to arrange for the sale of controlled cloth in rural areas through co-operatives.

### Import replenishment to Coca-Cola Export Corporation, New Delhi

5440. SHRI S. A. MURUGANAN-THAM: Will the Minister of FOREIGN TRADE be pleased to state:

(a) whether Coca-Cola Export Corporation, New Delhi was shown a special favour by allowing it Import replenishment of 20 per cent;

(b) if so, the reasons therefor; and

(c) if not, how was the import replenishment decided at 20 per cent when the imported ingredients used in exports was only 4.5 per cent?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE): (a) to (c). According to the Import Policy for Registered Exporters for the year 1970-71, the rate of import replacement against export of "Non-alcoholic Beverage Bases" was 20 per cent. The rate has been reduced to 4.5 per cent with effect from 1-4-71. The rate of import replacement for various exported products is decided from time to time in the Import Trade Control Policy for Registered Exporters.